

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 418/TT/2014

Subject : Determination of transmission tariff for Asset-I: 765 kV S/C Solapur- Pune T/L and LILO of 400 kV D/C Pune- Parli at Pune GIS S/S with associated bays and equipments, 2x1500 MVA, 765/400 kV ICT-I & 2 at Pune (GIS) and 240 MVAR, 765 kV Bus Reactor and 765 kV, 240 MVAR Switchable Line Reactor at Pune (GIS) S/S with associated bays, Asset-II: LILO of 400 kV D/C Aurangabad- Pune T/L at Pune GIS S/S with associated bays and 400 kV, 50 MVAR Line Reactor under "Transmission System associated with Krishnapatnam UMPP- Part B" in Western Region

Date of Hearing : 24.11.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others

Parties present : Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition has been filed under 2014 Tariff Regulations for determination of transmission tariff for two assets under Transmission System associated with Krishnapatnam UMPP- Part B" in Western Region. He further requested to grant AFC as provided under Regulation 7(7) of the 2014 Tariff Regulations.



2. The Commission directed the petitioner to submit the following information, on affidavit, with copy to all the respondents, by 26.12.2014:-

- a) Apportioned approved cost (element-wise) separately for all the elements covered in the Investment Approval;
- b) Computation of interest during construction with links for both the assets (i) from the date of infusion of debt fund up to 8.10.2014 as per Regulation 11 (A)(1) of the 2014 Tariff Regulations, and (ii) from 9.10.2014 (SCOD) to anticipated COD as per Regulation 11 (A)(2) of the 2014 Tariff Regulations;
- c) Details of incidental expenditure incurred during the period of delay (from 9.10.2014 to anticipated COD) along with the liquidated damages recovered or recoverable;
- d) Form 4 A "Statement of Capital Cost" as per book of accounts (accrual basis) for all the assets;
- e) Form- 4A "Statement of Capital Cost" as per book of accounts (accrual basis) for both the assets;
- f) Actual status of commissioning;
- g) Form-9 "Details of Allocation of corporate loans to various transmission elements";
- h) Form- 9B "Details of Foreign Loans" for Asset-I and Asset-II;
- i) Proof of Exchange Rate along with repayment schedule for IBRD-IV;
- j) The asset-wise reason for delay in commissioning along with documentary evidence;
- k) Reason for huge cost variation (increase of 35.1% in Asset-1 and 432% in Asset-2) under certain heads as per Form 5 (pages 80, 81 and 110 of the petition), especially in view of the fact that under the head "Preliminary investigation, RoW, forest clearance, PTCC, General civil works compensation etc", the petitioner has cited reason for variation as "In FR provision for forest compensation is provided, but in actual there is no forest";
- l) Details regarding date of commercial operation of downstream lines;
- m) Status of Pune GIS Substation;
- n) RPC approval for assets;
- o) RLDC charging certificate and CEA certificate under Regulation 43 of CEA (Measures relating to Safety & Electricity Supply) Regulations, 2010 when the assets under the petition are declared under commercial operation;
- p) Details (with petition No.) in which line reactor associated with Solapur- Pune line at Solapur end and associated bays at Solapur end are considered.

3. The petitioner shall also submit the editable soft copy of the detailed calculation indicating computation of interest during construction as per forms (in excel format) and any other information submitted in response to this query also in the form of CD.

4. The Commission further directed the staff of the Commission to process the matter for consideration of the petitioner's prayer for allowing AFC under Regulation 7(7) of the 2014 Tariff Regulations.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

